

3. Shri N. Rajan, Financial Advisor and Additional Secretary, Ministry of Industry.

4. Shri Hari Bhushan, Advisor (Technical) and Joint Secretary, Department of Heavy Industry.

Profit or Loss earned during the last three years

(Rs. in lakhs)

S. No.	Unit	1977-78 (Actual)	1978-79 (Actual)	1979-80 (Estimated)
1.	BWEL	(—)64	(—) 39	(—) 103
2.	HEC	(—) 3026	(—) 2775	(—) 3777

Paper seized from Monghyr Office of Silica Quartzite Mines

4317. SHRI A.K. ROY : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that a senior officer of Bush Standard Company Ltd. visited twice Monghyr this year and seized many papers from its Monghyr office of Silica Quartzite Mine revealing startling facts about sub-standard, underload and theft of good quality materials, false T.A bills etc.; and

(b) if so, facts in detail and the steps taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : (a) & (b). A Vigilance Officer of M/s. Burn Standard Co. Ltd., visited the Burdah Mines of the company this year and took custody of certain documents. Allegations relating to the operations of the mines are under investigation in consultation with the Central Vigilance Commission.

Implementation of Orders Re. grant of Compensation in Lieu of Rent Free Accommodation

4318. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether certain Service Associations had represented to the A & N Administration to implement the order contained in the Government of India, Ministry of Finance (Department of Expenditure) O.M. No. F. 3(2) E. II(8)/73 dated 3rd August, 1978 in the matter of grant of compensation in lieu of rent free accommodation which was issued only after accepting the recommendations of the Third Pay Commission ;

(b) whether the A & N Administration decided not to grant the above concessions to the employees of the A & N Administration vide their letter dated 8th November, 1978 ; and

(c) if so, what steps Government propose to take to ensure that concessions which are admissible to the employees in A & N Islands are extended to them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) to (c) . No orders dated 3-8-78 as referred to in part (a) of the question were issued by the Ministry of Finance. However, the Non-Gazetted Government Officers Association, Andaman and Nicobar Islands, had represented to Andaman and Nicobar Administration to implement the orders contained in Ministry of Finance (Department of Expenditure) O.M. No. 3(2)-E. II(B)/73 dated 3-9-74 regarding compensation in lieu of rent free accommodation. These orders are not applicable to the employees of Andaman and Nicobar Administration, who are allowed the concession of rent free accommodation under special orders issued by the Ministry of Home Affairs from time to time. Under these orders compensation in lieu of rent free accommodation is already admissible throughout the territory except in Port Blair, municipal area, where the housing situation is not as acute as in other areas.

Quota of Tata Mercedes Vehicles to Himachal Pradesh

4319. SHRI KRISHNA DATT SULTANPURI : Will the Minister of INDUSTRY be pleased to state :

(a) the quota of Tata Mercedes (TELCO) Vehicles given to Himachal Pradesh last year ;